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Dated: 1.12.94

Shri S.P. Kulkarni, Counsel
for the applicant. Shri S.S. Karkera
proxy for Shri P.M. Pradhan, Counsel
for the respondents.

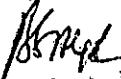
Respondents are directed to
file reply within four weeks.

Applicant has filed M.P. 1161/94
seeking for joining other applicants and
submits that they are seeking same
and identical relief. In the
circumstances M.P. 1161/94 is allowed.
Applicant is directed to amend
the O.T. and give an amended copy
to the Counsel for the respondents.

List the case on 23.1.95
for admission hearing.


(P.P. Srivastava)

M(A)


(B.S. Megde)

M(T)

Dt. 23.1.1995

Applicant by Shri. S.P. Kulkarni.

Respondent by Shri. P.M. Pradhan.

It is apparent that the applicant has
not made any representation in respect of
reliefs he is seeking to the respondents.
Shri. Pradhan for the respondents states that
if such representation is made by the applicant within
4 weeks, the respondents will consider the
representation for granting such relief as may be
permissible within 8 weeks thereafter and that
until that representation is decided, the applicant's
service will not be discontinued.

In view of this statement, we direct that the applicant will make a representation to the respondents within 4 weeks and the respondents to decide the representation within 8 weeks thereafter. Applicant's services shall not be discontinued till the representation is disposed of.

With this direction, the O.A is disposed of.


(P.P. SRIVASTAVA)
M(A)


(M.S. DESHPANDE)
V/C

~~Cr. 2/1/95
Judgement despatched
to App. in C.P.C. on 18/4/95
12/4/95~~


2/4/95

Letter add. 13/4/95
recd. from Sr. Subdt
of Post Office, K.C.P.
in C. file
2574